



महाराष्ट्र MAHARASHTRA

KS 199318

या कारणास्तो ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणास्तो मुद्रांक खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे.

वस्तु/संपत्ती/संपत्तीचे क्रमांक :-

वस्तु/संपत्ती बंधनकारक आहेत का ? :-

नोंदणी क्रमांक असल्यास दुय्यम निबंधक कार्यालयाचे नांव :-

सिद्धांतानुसार :-

मासदला रक्कम :-

मुद्रांक विकत घेणाऱ्याचे नांव व पत्ता :- Yashvi vijayan

दुसऱ्या पक्षकाराचे नांव :- anil

हस्त लिखल्यास नांव व पत्ता :- anil vijayan

मुद्रांक शुल्क रक्कम :-

मुद्रांक विक्री नोंद वही अनु.क्रमांक :- 8488 दि. 05.06.14

मुद्रांक विकत घेणाऱ्याची सही :-

परवानाधारक मुद्रांक विकल्याची सही/पत्ता/परवाना क्रमांक :-

K.D. Thakur
 The Pune Lawyers Consumer's
 Co-op. Society Ltd., Pune-5.
 Lic. No. 2201111

पुणे जिल्हा कोषागार अधिकारी
 पुणे
 27 MAY 2014
 प्रथम मुद्रांक लिपिक
 कोषागार पुणे करिता

FORM 26 (See rule 4A)
 Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to Council of State by ye - election 2014 from Madhya Pradesh assembly constituency.
 PART - A
 JAVADEKAR PRAKASH KESHAV son of JAVADEKAR KESHAV

Javadekar

aged 63 years, resident of 11 Suavan Apts. Mayur Colony Kothrud Pune 411038 Maharashtra, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- 1) I am a candidate set up by Bharatiya Janata Party.
- 2) My name is enrolled in Vidhan Sabah Kothrud Pune Maharashtra, 210 at Serial 102 in Part No.175.
- 3) My contact telephone number(s) is 09899331117 and my e-mail ID is pjavdekar@gmail.com.
- 4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sr no	Names	PAN	The financial year for which the last Income tax return has been filed	Total income shown in Income tax return (in rupees)
1	Self	AAUPJ1845L	2013-14	843766
2	Spouse	ADCPJ8240Q	2013-14	971703
3	Dependent 1	NIL	NIL	NIL

5) I am not accused of any such offence(s) punishable with imprisonment for 2 years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction. NIL

If the deponent is accused of any offence(s) he shall furnish the following information:-

i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/First Information Report No/Nos. together with complete details of concerned Police Station/District/State.	NIL
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	NIL
(c)	Name of the Court, Case No. and date of order taking cognizance:	NIL
(d)	Court(s) which framed the charge(s)	NIL
(e)	Date(s) on which the charges(s) was/were framed	NIL
(f)	Whether all or any of the Proceedings (s) have been Stayed by any Court (s) of Competent jurisdiction	NIL



(Handwritten signature)

(ii) The following case (s) is / are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]

(a)	Name of the Court Case No. and date of order taking cognizance	NIL
(b)	The details of cases where the Court has taken cognizance, Section (s) of the Act (s) and description of the offence (s) for which cognizance taken	NIL
(c)	Details of Appeal (s) Application (s) for Revision (if any) filed against The above order (s)	NIL

(6) I have not been convicted of an offence (s) [other than any offence (s) referred to in sub-section (1) or sub-section (2) or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951) and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following Information NA

In the following cases, I have been convicted and sentenced to imprisonment by a court Of law.

(a)	The details of cases, section(s) of the concerned Act(s) and description of the offence(s) for which convicted	NIL
(b)	Name of the court(s) case No and date(s) of order(s)	NIL
(c)	Punishment imposed	NIL
(d)	Whether any appeal was/has been filed against the conviction order if so details and the present status of the appeal:	NIL



[Handwritten signature]

(7) that I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all my dependents.

A. Details of movable assets

Sr No	Description	Self	Spouse	Dependent
(i)	Cash in Hand	30500	54200	NIL
(ii)	Details of deposit in Bank accounts (FDRs Term Deposit and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies/ Mutual funds and others and the amount The Saraswat Coop Bank 18910/21102 22235/17699 935/G14 State Bank Of India 30362211597 7442 HDFC Bank 3761/5653 Bank Deposits State Bank Of India Saraswat Coop bank	90863 96963 5745 750328 1966 106002 1017875 200000	15447 494187 218979 161615 4179329	NIL
(iii)	Details of Investment in Bonds / Share Debentures and units in Companies/ Mutual funds and others and amount Mutual Funs REC\ National Highway Bonds Shares Sraswat Coop Bank Ltd	581999	795717 996000 25000	NIL



Manoj Kumar

(iv)	Details of Investment in NSS, Postal Savings, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount NSCs PPF Post Recurring Deposits 741/42/71 LIC	110000 380870 636302	110000 682936 564000 573170	NIL
(v)	Personal loans / advance given to any person or entity including firm, company, Trust etc and other receivables from debtors and the amount Chintamani Pat Sanstha	120104	134444	NIL
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc year of purchase and amount) DL4CAN6468 Honda City 2013 MH12ET1978 Maruti Alto 2008 MH12HZ9574 Honda City 2012	710400	200000 867743	NIL
(vii)	Jewellery , bullion and valuable thing(s) (give details of weight and value) 63 gms/280gms@2900 gm	182700	812000	NIL
(ix)	Gross Total Value	5022617	10884767	NIL

B. Details of Immovable Assets

Sr no	Description	Self	Spouse	Dependent
(i)	Agricultural Land Location(s) survey number(s)	NIL	Khanapur Tq Tuljapur	NIL
	Area (total measurement in acres)	NIL	0.10	NIL
	Whether inherited property (Yes or No)		NO	NIL
	Date of purchase in case of self-acquired property	NIL	15/03/2013	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	Rs. 85200	NIL



Mangal Prasad

	Any investment on the land by way of development, construction etc.	NIL	-	NIL
	Approximate current market value		Rs. 85200	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Warwadi Dist Pune Gut No 220	NIL
	Area (total measurement in sq.ft.)		5000	NIL
	Whether inherited property (Yes or No)			NIL
	Date of purchase in case of self-acquired property		10/5/2011	NIL
	Cost of land (in case of purchase) at the time of purchase		Rs. 368246	NIL
	Any investment on the land by way of development, construction etc		-	NIL
	Approximate current market value		Rs. 368246	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -survey number(s)	NIL	NIL	NIL
	Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL
(iv)	Residential Building (including apartments) -Location(s) -survey number(s)	Kothrud Pune 129/30/31	Kothrud Pune 129/30/31 F no 403 126/2B /2 Pune	NIL
	Area (total measurement in sq.ft.)	1053.84	873.84	NIL
	Built-up Area (total measurement in sq.ft.)	1200.00	1021	NIL
	Whether inherited property (Yes or No)	No	NO	NO



Yanshikar

